

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. NO. 05/2016**

**IN THE MATTER OF:**

M/s. Jagdish Timber Mart  
Vs.  
Safelex International Ltd.

.... Petitioner  
.... Respondent

**Order under Section 433(e) & 434(1)(a) of the Companies Act, 2016**

**Order delivered on 27.06.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/  
Petitioner

: Mr. Utkarsh Tewari, Advocate

**ORDER**

On the request made by the learned Counsel for the Petitioner, one last opportunity is granted to address arguments. No further adjournment shall be granted.

List the matter on 28<sup>th</sup> June, 2017.

Sd -

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd -

**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**